

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.301/2018
in
OA No. 3836/2013**

New Delhi, this the 18thday of January, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

Mr. S.K. Verma
S/o Shri M.P. Verma
Aged about 46 years
Assistant Registrar
Customs, Excise and Service Tax Appellate Tribunal
West Block-2, R.K. Puram, New Delhi-110066.

Presently residing at
B-372, Swarn Jayanti Puram
Ghaziabad – 201002.

...Applicant/Petitioner

(By Advocate: Ms. Priyanka Bhardwaj for Mr. M.K. Bhardwaj)

Versus

Dr. Satish Chandra
President, CESTAT
West Block-2, R.K. Puram
New Delhi - 110066.

...Respondent

(By Advocate :Mr. Jagdish N.)

ORDER (ORAL)

Ms. Nita Chowdhury:

When the matter is taken up, learned counsel for respondents gives us copy of the order dated 26.12.2018 passed by the disciplinary authority, i.e. President, CESTAT, New Delhi. Based on the same, we find substantial compliance with the orders passed by the Tribunal. Hence, notice issued to the respondent is discharged and CP is closed. However, petitioner will have liberty to avail any remedy, if so, advised in accordance with law.

**(S.N. Terdal)
Member (J)**

/anjali/

**(Nita Chowdhury)
Member (A)**